File No. QA-12015/1/2021-RARD-FSSAI Food Safety and Standards Authority of India (A Statutory Authority established under the Food Safety and Standards act, 2006) (Quality Assurance Division) FDA Bhawan, Kotla Road, New Delhi - 110002

Dated, the 16 November, 2021

Order

Sub: Suspension of FSSAI notified Laboratories, reg.

The online laboratory Network of FSSAI (INFOLNET) was revamped and INFOLNET version 2.0 was launched by FSSAI on 19th March 2021. Accordingly, all the FSSAI notified laboratories vide email dated 19th March 2021 were requested to enroll for the INFoLNET 2.0 training (live demo). Thereafter, an email dated 1st April, 2021 was sent to all the laboratories to submit/update their profile on INFoLNET 2.0, followed by a reminder email dated 2nd June, 2021. Further, letter dated 6th July 2021 followed by the reminder letter dated 3rd August 2021 was also issued to all the labs with timeline till August 20th 2021, to submit their profile/update profile, failing which laboratories will be de-notified.

- 2. Despite several emails, letters and follow up by FSSAI, the following laboratories have not submitted or updated their profile on INFoLNET 2.0 till date:
 - Shreeji Analytical & Research Laboratories Pvt. Ltd, Indore, A-1, Balaji Tulisyan

Estate, Gram Kumedi, Indore-453551, Madhya Pradesh;

- Envirocare India Private Limited, Madurai # 43, 2nd Street, Harvey Nagar, Maduraiii.
- Standard Analytical Laboratory (ND) Private Limited, 69, Functional Industrial Estate, iii. Patparganj, Delhi - 110092
- Scientific Food Testing Services (P) Ltd., Chennai, Plot No. 16, D. No. 8, First Street, iv. Thangam Colony, Anna Nagar West, Chennai- 600040;
- Quality Services & Laboratories, New Delhi, Plot No 10, Second Floor, D.S.I.D.C, Scheme-III, Okhla Industrial Area, Phase – II , New Delhi – 110 020.
- 3. In view of above, the aforesaid laboratories have failed to comply with the clause (iv) & (v) of sub-regulation (1) of Regulation no 10 of FSS (Recognition & Notification of Laboratories) Regulations, 2018 and are hereby suspended for a period of 6 (six) months from the date of issue

the said order as per Sub-regulation 2 of Regulation no 10 of FSS (Recognition & Notification of Laboratories) Regulations, 2018.

4. This has the approval of the Competent Authority.

(Sweety Behera) Director (QA)

Copy to:

- 1. All State Food Safety Commissioners;
- 2. Executive Director (RCD), FSSAI;
- 3. CEO, NABL, HQ, New Delhi;
- 4. Head (RCD), FSSAI;
- 5. Director (Imports), FSSAI;
- 6. CITO-for uploading in the FSSAI website.

Copy for Information to:

- 1. PPS to Chairperson, FSSAI;
- 2. PS to CEO, FSSAI;
- 3. Director, EIC, HQ, New Delhi;
- 4. Chairman, APEDA HQ, New Delhi;
- 5. Chairman, Tea Board, HQ, Kolkata;
- 6. CEO, IOPEPC, HQ, Mumbai, Maharashtra.

16/11/2021